

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/01254/2014

Date of Order: 24-09-2015

Present

Hon'ble Mr Justice G. Rajasuria, Judicial Member Hon'ble Ms Jaya Das Gupta, Administrative Member

GANGARAM RAY & ANR.

.....Applicants

-Versus-

N.F. RAILWAY

.....Respondents

For the applicants
For the respondents:

Mr. N. Roy, Counsel

Mr.

, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard learned counsel for the applicant. The both. This O.A has been filed seeking the following reliefs :

- "8.(a) To issue direction upon the respondents to consider the case of the applicant in LARSGESS Scheme forthwith.
- (b) To issue further direction upon the respondents the applicant No.2's name should be included in the said list for LARSGESS Scheme forthwith.
- (c) To issue further direction upon the respondents to consider the case of the applicant for appointment under LARSGESS Scheme to the applicant forthwith.
- (d) To issue further direction upon the respondents to cancel, quash and/ or se aside the impugned order dated 24.7.2014 forthwith.
- (e) Leave may be granted to file this joint application under Rule 4(5) (a) of the CAT Procedure, 1987.
- (f) To produce connected departmental record at the time of hearing.
- (g) Any other order or orders the Learned Tribunal deem fit and proper."
- 2. The learned counsel for the applicant would echo the grievance of the applicant to the effect that his representation for availing the Largess Scheme was not considered yet. 3. Hence without deciding the case on merit we would like to issue the following direction:

1

2

The Railway authority concerned shall consider the representations dated 22.4.14, 28.5.14 & 20.6.14 of the applicant on merits within a period of 2 months from the date of receipt of a copy of this order and communicate the result thereof to the applicant immediately thereafter.

we have not gone

O.A is accordingly disposed of. No costs.

.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(G. RAJASURIA) JUDICIAL MEMBER

Pg